

**Central Administrative Tribunal  
Madras Bench**

**OA/310/00366/2021**

**Dated the 16<sup>th</sup> day of April Two Thousand Twenty One**

**P R E S E N T**  
**Hon'ble Mr.S.N.Terdal, Member(J)**  
**&**  
**Hon'ble Mr.C.V.Sankar, Member(A)**

Arunesh Kumar Shukla,  
Garrison Engineer(I)(O)(Fy),  
Avadi, Chennai-54. ....Applicant  
By Advocate **Mr.V.Vijay Shankar**

**Vs.**

1. The Union of India, rep. by  
Director General (Personnel),  
Engineer-in-Chief Branch,  
Army Headquarters, DHQ PO,  
New Delhi-11.
2. The Additional Director General of (OF & DRDO),  
Mudfort, Secundrabad.
3. The Chief Engineer(Factories),  
Parade Ground,  
Sardar Patel Road,  
Secundrabad 500003. ....Respondents

By Advocate **Mr.M.Kishore Kumar-SPC**

**ORAL ORDER**  
 [Pronounced by Hon'ble Mr.S.N.Terdal, Member(J)]

The relief prayed for in this OA is as follows:-

“to call for the records of the 1<sup>st</sup> respondent in its MES/62/2017/E1B dated 22.12.2017 (received on 25.1.2018 by fax), B/1700/EE/2012/E1B dated 19.2.2018 and B/1700/EE/2012/E1B 20.2.2018 and quash the same in so far as the applicant is concerned and direct the respondents to post the applicant on compassionate ground in accordance with the Transfer Policy to his choice station and pass such other order or orders as may be deemed fit and thus render justice.”

2. Heard Mr.V.Vijay Shankar for the applicant and Mr.M.Kishore Kumar for the respondents.
3. Respondents have filed an Affidavit on 15.4.2021 stating that the applicant has been transferred to Bhopal as per his choice. The relevant para 2&3 are extracted below:-

“2. The respondents submit that on issue of speaking order dt. 19 Feb 2018, the applicant has filed the OA No 310/366/2018 in Mar 2018 and subsequently proceeded to the place of posting i.e. CWE Pathankot and joined duty on 06 Apr 2018. Further, it is submitted that during the pendency of the above OA, the applicant Shri A K Shukla, EE has again been transferred to Bhopal and joined on 01 Jul 2020 now as a last leg choice posting. The applicant is also due for retirement on superannuation w.e.f. 31 May 2022 also, his date of birth being 31 May 1962.

3. In view of the reasons stated above, it is respectfully prayed that this Hon'ble Tribunal may be pleased to dismiss the case and may pass such other or further orders as this Hon'ble Tribunal deems fit and proper to the facts and circumstances of the case and thereby render justice.”
4. In view of the averments made by the respondents in the above said Affidavit, this OA is closed. No costs.

(C.V.Sankar)  
 Member(A)

16.04.2021

(S.N.Terdal)  
 Member(J)